

**HIGH COURT OF MADRAS - MADURAI BENCH**

SITTING ARRANGEMENT - From 03.10.2017

	HON'BLE JUDGES	SUBJECT
1	M. Venugopal, J and Abdul Quddhose, J	Public Interest Litigation (All Stages) Writ Petitions relating to Unauthorized Constructions, Encroachment, Debt Recovery Tribunals, Debt Recovery Appellate Tribunal (All Stages) Writ Appeals relating to Education, Industrial Laws, Labour & Service, Taxes, Co-operative Societies, Electricity and Writ Appeals not assigned to any other Bench (All Stages) Appeals under Tax Laws to be heard by a Division Bench (All Stages)
1a	M. Venugopal, J	After Division Bench work - Old Civil Revision Petitions and old Applications under Article 227 of the Constitution of India, as per Cause list
1b	Abdul Quddhose, J	After Division Bench work - old First and Second Miscellaneous Appeals, as per Cause list
2	R. Subbiah, J and A.D. Jagadish Chandira, J	Habeas Corpus Petitions, Criminal Appeals to be heard by a Division Bench, Any other Criminal Matters to be heard by a Division Bench but not specifically assigned to any other Division Bench, Criminal Contempt Petitions and Contempt Appeals (All Stages)
2a	R. Subbiah, J	After Division Bench Work - old Writ Petitions, as per Cause list
2b	A.D. Jagadish Chandira, J	After Division Bench work - Criminal Revisions - (old Cases), as per Cause list
3	K.Kalyanasundaram, J and V.Bhavani Subbaroyan, J	Writ Appeals relating to Cinema and Motor Vehicles, , Land Acquisition, Land Revenue, Land Tenancy, Urban Land Ceiling, Other Land Laws, Agriculture Marketing, Mines and Minerals, Forest, State Excise and Prohibition. Appeals from orders of Special Tribunals, Appeals arising from orders of Family Courts, Appeals against awards of Motor Accident Claims Tribunal to be heard by a Division Bench. Appeals and Writ Applications to be heard by a Division Bench but not specifically assigned to any other Division Bench. (All Stages)

3a	K.Kalyanasundaram, J	After Division Bench work - Second Appeals - old cases, as per Cause list Contempt Petitions relating to orders of Judges (Single Bench) who have demitted office
3b	V.Bhavani Subbaroyan, J	After Division Bench - Civil Miscellaneous Appeals - old cases, as per Cause list
4	R.Mahadevan, J	Writ Petitions relating to Education, Urban Land Ceiling, Land Acquisition, Other Land Laws, Land Revenue, Land Tenancy, Local Authorities, Mines and Minerals, Industries, Forests, State Excise and Prohibition and Writ Petitions which are not specifically assigned to any other Bench (All Stages)
5	S.S.Sundar, J	Criminal Original Petition (u/s.482 & 407 of Cr.P.C), Writ Petition (Cr.PC) (All Stages)
6	J.Nisha Banu, J	Civil Revision Petitions and First Appeals (All Stages)
7	A.M.Basheer Ahamed, J	Criminal Appeals , Criminal Revisions and other Criminal matters to be heard by a Single Bench including CBI & Prevention of Corrruption Act Cases (All Stages - except Bails & Anticipatory Bails) Writ Petitions relating to CBI & Prevention of Corrruption Act cases (All Stages)
8	S.Baskaran, J	Second Appeals, Second Miscellaneous Appeals, Petitions filed under Section 24 of Civil Procedure code and Company Appeals (All Stages)
9	G.R.Swaminathan, J	First Miscellaneous Appeals (All Stages)
10	M.Dhandapani, J	Criminal Original Petitions - Anticipatory Bail and Bail Applications
11	P.D.Audikesavalu, J	Writ Petitions relating to Labour, Service, Motor Vehicles, Motor Vehicle Tax, All other Taxes & Duties, Export and Import, Customs and Central Excise (All Stages)

Note:

- Cases should be listed chronologically as per the date of filing, unless otherwise directed having regard to exceptional urgency.
- Review Applications should be posted before the Judge/Judges whose order is sought to be reviewed.
- Cases relating to Senior Citizens, Crime against Women, Persons with Disability and Children shall be taken up on priority basis

// BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//